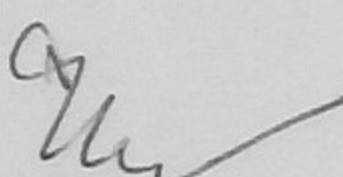



ORDER SHEETO.A./MA/RA/CP NO. 251/ OF 2006 (7)Applicant/s GIRJA PRASAD LORS. Respds. UOI LORSAdvocate for Applicant/s SAI SANTAY KUMAR Advocate for Respondent/s NONE

Notes of the Registry	Orders of the Tribunal	Sheet No.
<p>OB J/P on 31/10/8 LMS</p>	<p>13.10.2008 (7) Hon'ble Mr. Ashok S. Karamadi, J.M. Hon'ble Mr. K.S. Menon, A.M. <u>Present</u></p> <p>For applicant : None.</p> <p>For respondents : None.</p> <p>There is no representation on behalf of the applicant even in the revised call. After filing the O.A., office has notified certain defects on 20.03.2008. Subsequently, when the O.A. is listed for orders, even though learned counsel for the applicant is not present in the revised call. In spite of sufficient time, learned counsel for the applicant has not removed the defects, as notified by the Office, till today. Therefore, we do not find any justifiable ground to grant further time to remove the defects. Accordingly, O.A. is dismissed as defective one.</p> <p>Sri S.C. Mishra, S.S.C. at this stage submitted that he has filed Memo of appearance in this case. Office to trace the same and place on record of this O.A.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (K.S. Menon) Member (A) </div> <div style="text-align: center;">  (Ashok S. Karamadi) Member (J) </div> </div> <p style="margin-top: 20px;">/M.M/</p>	

Contd. On Sheet No. _____